

SECTION XVII
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1577-1578 OF 2022

WITH

INTERLOCUTORY APPLICATION NOS. 20825 and 20826 OF 2022

(Application for Ex-parte Stay and exemption from filing C/C of impungend Judgement)

WITH

INTERLOCUTORY APPLICATION NO. 104920 OF 2022

(Application for Stay)

UNION OF INDIA & ORS.

..Appellant

VERSUS

SGT ROHITASH KUMAR SHARMA

...Respondents

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 21.10.2024 along with connected matters, when the Court was pleased to inter-alia pass the following order :

“*** ** * ** * ** *”

C.A. No. 1577-1578/2022

Appeals are admitted.

List for hearing on 30th January, 2025.

*** ** * ** * ** *”

It is submitted that Counsel for Appellant has not filed spare copies hence, NLPA could not be issued.

It is submitted that there is common sole respondent in the matter and counter affidavit filed by the counsel for the sole respondent has already been placed with appeal paperbooks.

The service of notice is complete.

The matters along with applications above mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 29th DAY OF January, 2025

ASSISTANT REGISTRAR

Copy to :

Mr. M. K. Maroria, Advocate

Mr. Pawan Kumar, Advocate

ASSISTANT REGISTRAR